

15.38 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Insertion of new Article 243Z DD)

[English]

SHRI JEEWAN SHARMA (Almora):
I beg to move for leave to introduce a
Bill further to amend the Constitution of
India.

MR. DEPUTY-SPEAKER: The
question is:

"That leave be granted to introduce
a Bill further to amend the Constitu-
tion of India."

The motion was adopted.

SHRI JEEWAN SHARMA: I intro-
duce the Bill.

15.39 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of Article 244, etc.)

[English]

SHRI YAIMA SINGH YUMNAM
(Inner Manipur): I beg to move for leave
to introduce a Bill further to amend the
Constitution of India.

MR. DEPUTY-SPEAKER: The
question is:

"That leave be granted to introduce
a Bill further to amend the Constitu-
tion of India."

The motion was adopted.

SHRI YAIMA SINGH YUMNAM: I
introduce the Bill.

15.40 hrs.

CONSTITUTION (SCHEDULED
CASTES) ORDERS
(AMENDMENT) BILL*

[English]

PROF. P.J. KURIEN (Mavelikara):
I beg to move for leave to introduce a
Bill further to amend the Constitution
(Scheduled Castes) Order, 1950, the
Constitution (Scheduled Castes) (Union
Territories) Order, 1951, the Constitution
(Jammu and Kashmir) Scheduled Castes
Order, 1956, the Constitution (Dadra and
Nagar Haveli) Scheduled Castes Order,
1962, the Constitution (Pondicherry)
Scheduled Castes Order, 1964 and the
Constitution (Sikkim) Scheduled Castes
Order, 1978.

MR. DEPUTY-SPEAKER: The
question is:

"That leave be granted to introduce
a Bill further to amend the Constitu-
tion (Scheduled Castes) Order,
1950, the Constitution (Scheduled
Castes) (Union Territories) Order,
1951, the Constitution (Jammu and
Kashmir) Scheduled Castes Order,
1956, the Constitution (Dadra and
Nagar Haveli) Scheduled Castes
Order, 1962, the Constitution
(Pondicherry) Scheduled Castes
Order, 1964 and the Constitution
(Sikkim) Scheduled Castes Order,
1978.

The motion was adopted.

PROF. P.J. KURIEN: I introduce
the Bill.